

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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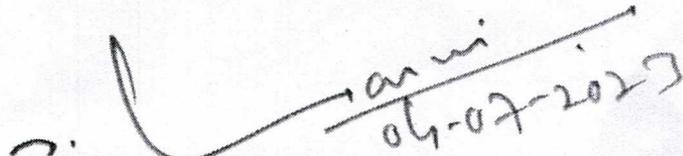
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 1271 of 2023/RG/LP Dated: 04/07/2023

It is hereby notified that Miss Ufreen Jan Tak D/O Shri Ahmadullah Tak R/O Tariq Trading CO National High Way Bijbehara, Anantnag, bearing Certificate of Enrollment No.188/2001 dated 13th day of June, 2003, who had voluntarily suspended her practice as an Advocate, is permitted to resume her practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

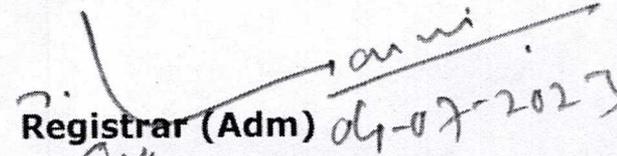

(Mohammad Yasin Beigh)
Registrar(Adm)

No: 31834-43 /RG/LP Dated: 04/07/2023

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Anantnag.
3. Secretary, Bar Council of India, New Delhi
4. ✓ CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Anantnag.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. In-charge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Miss Ufreen Jan Tak D/O Shri Ahmadullah Tak R/O Tariq Trading CO National High Way Bijbehara, Anantnag.

..... for information.


Registrar (Adm) 04-07-2023